

and state whether Government have considered the scheme to establish a Tea Guarantee Fund under the aegis of the Tea Board in respect of Working Capital Loans?

The Minister of Commerce (Shri Kanungo): Pending consideration of a scheme by the Tea Board under which tea gardens of the middle group could be given machinery by the Tea Board on hire-purchase basis, the proposal for the establishment of a Tea Guarantee Fund has been deferred.

Fair Prices for Paper

1025. Shri Ram Krishan Gupta: Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 1150 on the 20th August, 1959 and state:

(a) whether Government have since considered the report received from Tariff Commission regarding the fixation of fair prices to be charged by wholesale dealers and retailers for paper manufactured in India; and

(b) if so, the result thereof?

The Minister of Industry (Shri Manubhai Shah): (a) Yes, Sir.

(b) Government Resolution accepting the recommendations of the Tariff Commission has been published in the Gazette of India on the 4th December, 1959.

Export of Groundnut Oil and Oil Cakes to Burma

1026. { Shri Ram Krishan Gupta:
Shri Ajit Singh Sarhadil:
Sardar Iqbal Singh:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether there is a great demand for Indian groundnut oil and oil cakes in Burma;

(b) if so, the nature of steps taken to increase export of these commodities to Burma; and

(c) the result thereof?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) There is demand for Indian groundnut oil but not for groundnut oil cake in Burma.

(b) Incentive has been provided to shippers by granting export quotas for groundnut oilcake, on the basis of performance in regard to export of groundnut oil.

(c) 6,300 tons of groundnut oil valued at Rs. 95 lakhs were exported to Burma in January-August 1959.

भाषाशायी का छात्रीय कार्यक्रम

१०२७. श्री प्रकाश वीर शास्त्री : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) भाषाशायी के दिल्ली केन्द्र से किन-किन श्रेणी के विद्यार्थियों के लिये किन-किन भाषाओं में छात्रीय कार्यक्रम प्रसारित किया जाता है ;

(ख) क्या ऐसे कार्यक्रम भाषाशायी के अन्य केन्द्रों से भी प्रसारित किये जाते हैं ; और

(ग) यदि हां, तो वे कहाँ से, किस श्रेणी के विद्यार्थियों के लिये और किन भाषाओं में प्रसारित किये जाते हैं ?

सूचना और प्रसारण मंत्री (डा० केसकर):

(क) से (ग) तक. एक विवरण जिसमें सूचना दी गई है सभा पटल पर रख दिया गया है। [दृष्टिपूर्वक परिशिष्ट २, अनुबन्ध संख्या ८३]

Industrial Extension Centres

1028. { Shri R. C. Majhi:
Shri Subodh Hansda:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the Industrial Extension Centres are not

able to meet the demands of the entrepreneurs for technical guidance and assistance for setting up and running small industries; and

(b) if so, what steps are being taken to improve their service?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). The Extension Centres give technical guidance and assistance to small scale units in their area. The working of these centres is constantly under review and steps are taken from time to time to expand and improve the service, wherever necessary.

Central Evaluation and Implementation Committee

1029. { Shri S. C. Samanta:
Shri Subodh Hansda:

Will the Minister of Labour and Employment be pleased to refer to the reply given to Unstarred Question No. 544 on the 11th August, 1959 and state:

(a) whether the meeting of the Central Evaluation and Implementation Committee was held on the 13th August, 1959 as scheduled; and

(b) if so, what were the main topics discussed?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) (1) A review of the working of the Code of Discipline and of the Central/State Implementation Machinery;

(2) Report on an enquiry into the strike in Premier Automobiles Ltd., Bombay under Code of Discipline;

(3) Cases of infringement of the Code of Discipline in certain establishments;

(4) Analysis of appeals relating to industrial disputes decided by Supreme Court during 1957 and 1958;

(5) Constitution of a tripartite screening machinery to scrutinise

appeals to High Courts/Supreme Court and progress of out-of-court settlement of industrial disputes pending in these Courts.

उत्तर प्रदेश के पर्वतीय जिलों का विकास

१०१०. श्री भक्त दर्शन : क्या योजना संजी २४ अगस्त, १९५९ के तारांकित प्रश्न संख्या ७५५ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश के पर्वतीय जिलों के लिये १९५९-६० के वित्तीय वर्ष में बी साठ लाख रुपये का विशेष विकास कार्यक्रम स्वीकार किया गया था, उसके अन्तर्गत प्रत्येक मद में अब तक क्या प्रगति हुई है ;

(ख) अगले वित्तीय वर्षों के लिये उत्तर प्रदेश की सरकार ने पर्वतीय जिलों के विकास के उद्देश्य से कितनी सहायता मांगी है; और

(ग) उस मांग पर क्या निर्णय किया गया है ?

योजना उमंत्रि (श्री इया० नं० मिश्र) : (क) वास्तविक खर्च के आंकड़े अभी उपलब्ध नहीं हैं।

(ख) ७६ लाख ५० हजार रुपये।

(ग) इस पर अभी विचार हो रहा है

निर्दयतापूर्ण खेल

१०३१. श्री भक्त दर्शन : क्या प्रधान मंत्री २८ अगस्त, ५९५९ के अतारांकित प्रधान संख्या १९९७ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि निर्दयतापूर्ण खेल व शिकार को रोकने के लिये क्या कार्यवाही की गई है ?

प्रधान मंत्री तथा वैदेशिक-कार्य मंत्री (श्री जवाहरलाल नेहरू) : पशुओं के प्रति क्रूरता निरोधक विधेयक, १९५९ (डी प्रिवेंशन ऑफ़ क्रुएल्टी टु एनीमल्स बिल, १९५९)